

**LID No. 279/19**

**Anil vs M/s Relaxo Footwears Ltd.**

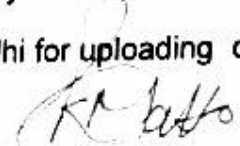
02.07.2020

Present:- None for the parties.

The matter is fixed for today for framing of issues, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Since, the phone number of the AR of the workman was not available on the record, as told by the Ahlmad of this court, so, the court notices could not be issued to the ARs of the parties for appearing through video conference. Therefore, the matter is ordered to be listed in the enblock date i.e.31.07.2020 for framing of issues.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
(PAWAN KUMAR MATTO)  
PRESIDING OFFICER:LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI  
02.07.2020.

**LID No. 762/16**

**Kailash vs Jynsons Plastic Moulders**

**02.07.2020**

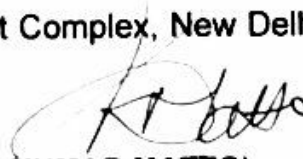
**Present:-** None for the parties.

**File is taken up today.**

**The matter is already fixed for hearing final arguments for 03.07.2020.**

**Notices to the ARs of the parties are ordered to be issued through whatsapp to advance arguments through video conference for the date already fixed i.e. 03.07.2020 at 2:00 PM.**

**Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.**



**(PAWAN KUMAR MATTO)  
PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI  
02.07.2020.**



**REDMI NOTE 5 PRO  
MI DUAL CAMERA**

**LID No. 881/16**

**Vikas Mudgal vs M/s Richirich Restraurant Pvt Ltd.**

**02.07.2020**

**Present:- Sh. M.G.Charya, AR for the workman.**

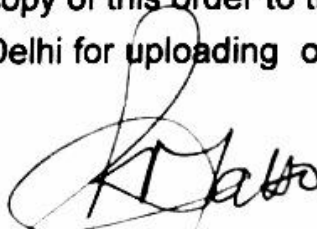
**Sh. Santosh Singh, AR for the managment.**

The matter is ~~already~~ <sup>today for</sup> fixed for hearing final arguments through video conference, as the notices to the Id. ARs for the parties were already issued through whatsapp.

Today, the Id. AR for the workman seeks adjournment on the ground that his mother got expired three days before, so, he is unable to argue on the matter. Ld. AR for the management has also sought adjournment. Both the Id. ARs for the parties have submitted that the matter may be adjourned for 28.08.2020.

Accordingly, the matter is ordered to be listed on 28.08.2020 for hearing final arguments.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rause Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**02.07.2020.**



REDMI NOTE 5 PRO  
MI DUAL CAMERA

**LID No. 33/19**

**Raju vs Lions Blood Bank**


**02.07.2020**

**Present:-** None for the parties.

The matter is already fixed for filing of rejoinder and also for framing of issues, but, in view of spreading of the pandemic COVID -19, no one has appeared on behalf of any of the parties.

Since, rejoinder has not been filed, so, the matter is ordered to be listed for filing of rejoinder and framing of issues in the enblocked date i.e. 31.07.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
(PAWAN KUMAR MATTO)  
PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI  
02.07.2020.

**LIR No. 764/16**

**Mangruram vs Jynsons Plastic Moulders**

02.07.2020


Present:- None for the parties.

File is taken up today.

The matter is already fixed for hearing final arguments for 03.07.2020.

Notices to the ARs of the parties are ordered to be issued through whatsapp to advance arguments through video conference for the date already fixed i.e. 03.07.2020 at 2:00 PM.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
(PAWAN KUMAR MATTO)  
PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI  
02.07.2020.

**LIR No. 765/16**

**Kaniya Lal vs Jynsons Plastic Moulders**

02.07.2020

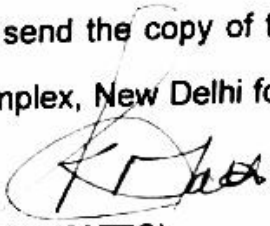
Present:- None for the parties.

File is taken up today.

The matter is already fixed for hearing final arguments for 03.07.2020.

Notices to the ARs of the parties are ordered to be issued through whatsapp to advance arguments through video conference for the date already fixed i.e. 03.07.2020 at 2:00 PM.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
(PAWAN KUMAR MATTO)  
PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI  
02.07.2020.



REDMI NOTE 5 PRO  
MI DUAL CAMERA

**LID No. 277/19**

**Sanjay Singh vs M/s Relaxo Footwears Ltd.**

**02.07.2020**

**Present:-** None for the parties.

The matter is fixed for today for framing of issues, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Since, the phone number of the AR of the workman was not available on the record, as told by the Ahlmad of this court, so, the court notices could not be issued to the ARs of the parties for appearing through video conference. Therefore, the matter is ordered to be listed in the enblock date i.e.31.07.2020 for framing of issues.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rause Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**02.07.2020.**

LID No. 280/19

**Krishna Dass vs M/s Relaxo Footwears Ltd.**


02.07.2020

Present:- None for the parties.

The matter is fixed for today for framing of issues, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Since, the phone number of the AR of the workman was not available on the record, as told by the Ahlmad of this court, so, the court notices could not be issued to the ARs of the parties for appearing through video conference. Therefore, the matter is ordered to be listed in the enblock date i.e.31.07.2020 for framing of issues.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
(PAWAN KUMAR MATTO)  
PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI  
02.07.2020.



REDMI NOTE 5 PRO  
MI DUAL CAMERA



**LIR No. 763/16**

**Ajay Kumar vs Jynsons Plastic Moulders**

**02.07.2020**

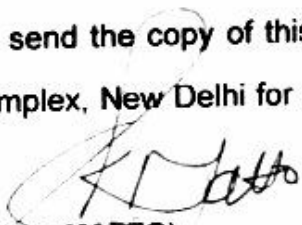
**Present:-** None for the parties.

File is taken up today.

The matter is already fixed for hearing final arguments for 03.07.2020.

Notices to the ARs of the parties are ordered to be issued through whatsapp to advance arguments through video conference for the date already fixed i.e. 03.07.2020 at 2:00 PM.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
(PAWAN KUMAR MATTO)  
PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI  
02.07.2020.

**LID No. 2285/19**

**Dhananjay Shah vs M/s Eastern Bearings Pvt. Ltd.**

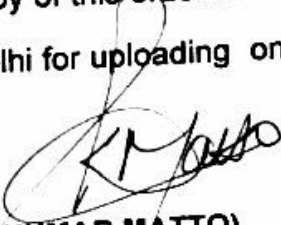
**02.07.2020**

**Present:-** None for the parties.

The matter is already fixed for filing of rejoinder and also for framing of issues, but, in view of spreading of the pandemic COVID -19, no one has appeared on behalf of any of the parties.

Since, rejoinder has not been filed, so, the matter is ordered to be listed for filing of rejoinder and framing of issues in the enblocked date i.e. 31.07.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
(PAWAN KUMAR MATTO)  
PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI  
02.07.2020.

LID No. 625/16

Ashok Kumar vs M/s Abhay Sons

02.07.2020

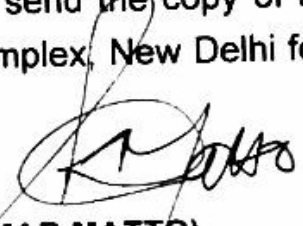
Present:- None for the parties.

File is taken up today.

The matter is already fixed for hearing final arguments for 03.07.2020.

Notices to the ARs of the parties are ordered to be issued through whatsapp to advance arguments through video conference for the date already fixed i.e. 03.07.2020 at 12:00 noon.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
(PAWAN KUMAR MATTO)  
PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI  
02.07.2020.

REDMI NOTE 5 PRO  
MI DUAL CAMERA

**LID No. 284/19**

**Dharam Gaj vs M/s Relaxo Footwears Ltd.**

**02.07.2020**

**Present:-** None for the parties.

The matter is fixed for today for framing of issues, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Since, the phone number of the AR of the workman was not available on the record, as told by the Ahlmad of this court, so, the court notices could not be issued to the ARs of the parties for appearing through video conference. Therefore, the matter is ordered to be listed in the enblock date i.e.31.07.2020 for framing of issues.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER:LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**02.07.2020.**

REDMI NOTE 5 PRO  
MI DUAL CAMERA



**LID No. 281/19**

**Ranjit Mehto vs M/s Relaxo Footwears Ltd.**


02.07.2020

Present:- None for the parties.

The matter is fixed for today for framing of issues, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Since, the phone number of the AR of the workman was not available on the record, as told by the Ahlmad of this court, so, the court notices could not be issued to the ARs of the parties for appearing through video conference. Therefore, the matter is ordered to be listed in the enblock date i.e.31.07.2020 for framing of issues.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
(PAWAN KUMAR MATTO)  
PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI  
02.07.2020.

**LID No. 285/19**

**Nirmal Ram vs M/s Relaxo Footwears Ltd.**

**02.07.2020**

**Present:-** None for the parties.

The matter is fixed for today for framing of issues, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Since, the phone number of the AR of the workman was not available on the record, as told by the Ahlmad of this court, so, the court notices could not be issued to the ARs of the parties for appearing through video conference. Therefore, the matter is ordered to be listed in the enblock date i.e. 31.07.2020 for framing of issues.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**02.07.2020.**



**LID No. 278/19**

**Surinder Kumar vs M/s Relaxo Footwears Ltd.**

02.07.2020

Present:- None for the parties.

The matter is fixed for today for framing of issues, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Since, the phone number of the AR of the workman was not available on the record, as told by the Ahlmad of this court, so, the court notices could not be issued to the ARs of the parties for appearing through video conference. Therefore, the matter is ordered to be listed in the enblock date i.e.31.07.2020 for framing of issues.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)  
PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI  
02.07.2020.



REDMI NOTE 5 PRO  
MI DUAL CAMERA

LID No. 282/19

**Chandra Bhan Singh vs M/s Relaxo Footwears Ltd.**


02.07.2020

Present:- None for the parties.

The matter is fixed for today for framing of issues, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Since, the phone number of the AR of the workman was not available on the record, as told by the Ahlmad of this court, so, the court notices could not be issued to the ARs of the parties for appearing through video conference. Therefore, the matter is ordered to be listed in the enblock date i.e.31.07.2020 for framing of issues.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
(PAWAN KUMAR MATTO)  
PRESIDING OFFICER:LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI  
02.07.2020.



**LID No. 283/19**

**Manoj vs M/s Relaxo Footwears Ltd.**

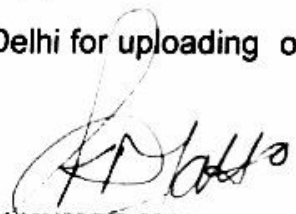
**02.07.2020**

**Present:-**                      **None for the parties.**

The matter is fixed for today for framing of issues, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Since, the phone number of the AR of the workman was not available on the record, as told by the Ahlmad of this court, so, the court notices could not be issued to the ARs of the parties for appearing through video conference. Therefore, the matter is ordered to be listed in the enblock date i.e.31.07.2020 for framing of issues.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER:LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**02.07.2020.**

REDMI NOTE 5 PRO  
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**LID.No. 286/19**

**Bhaskar Mishra vs M/s Relaxo Footwears Ltd.**

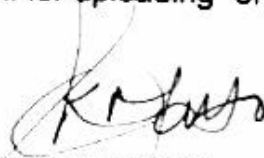
02.07.2020

Present:- None for the parties.

The matter is fixed for today for framing of issues, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Since, the phone number of the AR of the workman was not available on the record, as told by the Ahlmad of this court, so, the court notices could not be issued to the ARs of the parties for appearing through video conference. Therefore, the matter is ordered to be listed in the enblock date i.e.31.07.2020 for framing of issues.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER:LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**02.07.2020.**

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